

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 883 of 2020

In the matter of:

Sri Gomathi Energy Pvt. Ltd.

....Appellant

Vs.

L.K. Sivaramakrishnan

....Respondent

Present:

Appellant: Ms. Divya Roy, Mr. Raj Shekar Rao and Mr. Sanjeet Singh, Advocates.

Respondent: Mr. Chitranshul Sinha, Advocate for Caveator.

ORDER

(Through Virtual Mode)

03.11.2020: Mr. Raj Shekar Rao, Advocate representing the Appellant submits that due to economic slowdown attributable to imposition of Lockdown in view of outbreak of COVID-19 Pandemic the Appellant defaulted in making payment as per the settled terms. He seeks leave to file an affidavit providing the Road Map for clearing the liability within shortest period of time. He is permitted to do so within one week with advance copy of the Affidavit provided to Mr. Chitranshul Sinha, learned counsel for the Respondent.

List the appeal on 18th November, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

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